

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:643

ANSWERED ON:07.08.2013

REGULATORY FRAMEWORK FOR NON CORPORATE BUSINESS ENTITIES

Natarajan Shri P.R.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether regulatory framework is available with the Government for the non-corporate business entities including sports bodies like the Board of Control for Cricket in India (BCCI);
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to enact a legislation in this regard; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPILSIBAL)

(a) to (c):- The Ministry of Youth Affairs & Sports has informed that the Government has framed a National Sports Development Code of India, 2011 (NSDC) to bring in transparency and accountability in the functioning of various National Sports Federations (NSFs) and for healthy development of sports in the country which does not have any penal provision. The Board of Control for Cricket in India (BCCI) is an autonomous body registered under the Societies Registration Act, 1860 and it does not follow the NSDC. The NSFs are required to comply with the NSDC for getting funds and various concessions from the Government.

(d) & (e):- The Ministry of Youth Affairs & Sports is considering bringing a legislation in this regard.